

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

16. IA 4146(MB)2023
IA 2931(MB)2023
IA 2940(MB)2023
IN
C.P. (IB)/760(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: State Bank Of India
Vs
Aaj Ka Anand Papers Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Prachi Wazalwar a/w Ms. Monica Mayekar, Ld. Counsel for the Applicant present in IA-4146/2023. Mr. Ibrahim Shaikh, Ld. Counsel for the Respondent No. 8 present in IA-2940/2023. Mr. Rishab Chandra, Ld. Counsel for the Respondent No. 9 present in IA-2940/2023. Ms. Prachi Wazalwar a/w Ms. Monica Mayekar, Ld. Counsel for the R-10 & R-11 present.
2. **IA-4146/2023**: Ld. Counsel for the Liquidator is directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance.
3. **IA-2931/2023**: The Applicant is directed to issue personal notice to the Respondent(s) clearly intimating the next date of hearing and file proof of service on or before the next date of hearing.
4. **IA-2940/2023**: As a last chance. Ld. Counsel for the R-1 & R-2 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance. The Respondents fails to file reply, the right to file reply will be forfeited on the next date of hearing.

5. Post this matter on **04.12.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)